

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
STARRED QUESTION NO. 64
TO BE ANSWERED ON 17.12.2018

NON-ISSUE OF NOC FOR PMGSY

***64. SHRI NARANBHAI J. RATHWA:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether it is a fact that a number of schemes for road construction on forest land lying in tribal areas under Pradhan Mantri Gram Sadak Yojana (PMGSY) have been cancelled due to non-issue of No Objection Certificate (NOC) on time;
- (b) if so, details thereof for last three years, State-wise;
- (c) whether the Ministry has taken up the matter with the Ministry of Environment, Forest and Climate Change; and
- (d) if so, the outcome thereof?

ANSWER
MINISTER OF RURAL DEVELOPMENT
(SHRI NARENDRA SINGH TOMAR)

- (a) to (d): A Statement is laid on the Table of the House.

Statement referred to in reply to Parts (a) to (d) of Rajya Sabha Starred Question No. 64 for answer on 17.12.2018

(a) to (d): Under Pradhan Mantri Gram Sadak Yojana (PMGSY), 1,48,566 Km road length has been constructed during the last three years and current year upto 13th December, 2018. As reported by the States, construction of roads under PMGSY dropped due to non-issue of No Objection Certificate (NOC) on time in last 3 years are given below:-

Name of State	No. of roads dropped
Assam	05
Himachal Pradesh	04
Jharkhand	08

As per programme guidelines, the State Governments are responsible for ensuring that lands are available and free from all encumbrances, along the entire proposed alignment, for taking up the proposed road works under PMGSY. The State Governments are required to lay down guidelines for voluntary donation, exchange or other mechanisms to ensure availability of land for all proposed roads. Most of PMGSY roads are of short length and require diversion of land less than 1 hectare. In these cases, the power for issuance of NOC is delegated to the Nodal Department of the State Government. In the cases of linear projects, including roads, the powers for diversion is delegated to the Regional Offices of Ministry of Environment, Forests and Climate Change. The State Governments coordinate with the Nodal State Government Department/Regional Offices of Ministry of Environment, Forest and Climate Change for all cases of No Objection for utilization of forest land for PMGSY roads. Necessary support in this regard is extended to the States by the Ministry from time to time. A meeting between Secretary, Environment, Forest and Climate Change and Secretary, Rural Development was also held on 8th August, 2016 to discuss pending PMGSY projects for want of forest/wildlife clearances.

The issue of incomplete road works for want of forest clearance is also reviewed regularly by the Ministry during Regional Review Meetings (RRMs), Performance Review Committee (PRC) Meetings & Pre-Empowered/Empowered Committee Meetings with the State authorities. The State Governments are regularly advised to convene meetings with the concerned authorities in Ministry of Environment, Forest and Climate Change to expedite such matters.